Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 87 of 2012
& IA no. 176 of 2012

Dated : 16th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Uttar Pradesh Power corporation Ltd. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s):

Counsel for the Respondent(s): **Mr. Manu Seshadri for R-1**
Ms. Swagatika Sahoo for R-2
Mr. R.B. Sharma for R-5, R-8 and R-28
Mr. S.K. Chaturvedi for R-24
Mr. S. Vallinayagam for R-43

ORDER

The Learned Counsel for the Appellant is absent. The Learned Counsel the Respondents request for some time to file the reply. They are directed to file their respective reply on or before 10.05.2013 after serving copy on the other side.

Post the matter on ***15.05.2013.*** In the meantime, it is open to the Learned Counsel for the Appellant to file rejoinder, if any.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt